

**GOVERNMENT OF INDIA**  
**MINISTRY OF HOUSING AND URBAN AFFAIRS**  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 704**  
**ANSWERED ON 10/02/2025**

**ALLOCATION OF GOVERNMENT LAND FOR ESTABLISHING INDIVIDUAL  
MEMORIALS OF NATIONAL POLITICAL LEADERS**

**704. SHRI PARIMAL NATHWANI:**

**Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:**

- (a) whether Government has a policy for the allocation of Government land for establishing individual memorials of national political leaders;
- (b) if so, the details thereof, including the criteria and guidelines for such allocations; and
- (c) the total number of individual memorials for national political leaders approved by Government during the last five years, along with details of land allocated, location, and expenditure incurred?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS  
(SHRI TOKHAN SAHU)**

(a) & (b): The Cabinet decision dated 17.01.2013 and 18.10.2014 contains the broad guidelines on organising the Remembrance Ceremonies of departed National leaders. The guidelines are as under:

(i) A total ban shall be imposed on the conversion of Govt bungalows into Memorials of the departed leaders;

(ii) Government shall not develop any Samadhi for the departed leaders;

(iii) The Trusts or societies set up in memory of the departed leaders may set up such Memorials or Samadhis, but the expenses to be incurred in this regard both for acquisition of land and for development and maintenance of the Samadhi/ Memorial shall be the responsibility of the concerned Trusts or societies. However, Government, may consider to sanction one-time grants-in-aid to such trusts/societies on case-to-case basis as per guidelines to be framed in this regard;

(iv) CPWD shall continue to maintain the Samadhis of the national leaders already developed;

(v) Birth and Death anniversary functions of Mahatma Gandhi shall continue to be the responsibility of Raighat Samadhi Committee for which necessary funds shall be provided by the Government of India as per the practice.

(vi) Birth and Death Anniversary functions of all other departed national leaders shall be organized by the families of the departed leaders or by the trusts or societies set up in their memory and no financial grant shall be sanctioned for this purpose.

(c): No such allocation has been done during the last five years.

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